

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 108**  
**(IB)-1471(PB)/2018**

**IN THE MATTER OF:**

M/s. Intec Capital Ltd.

.... Applicant / petitioner

v.

M/s. New Print India Pvt. Ltd.

.... Respondent

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 12.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN,**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Sagar Bansal and Adv Aabhas Singh

**ORDER**

**IA-5046/2021:-**

This application seeking revival of the company petition no. (IB)-1471(PB)/2018 is dismissed since no liberty has been granted to the petitioner to revive the said petition.

**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

— sd

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

12.07.2021  
Aarti